

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 40/TT/2021

Subject : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for two assets under “Transmission System associated with RAPP 7 & 8 Part-B” in Northern Region.

Date of Hearing : 3.8.2021

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.
& 17 Others

Parties present : Shri S. S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition has been filed for truing up of transmission tariff for 2014-19 tariff period and determination of transmission tariff of 2019-24 period in respect of the following transmission assets under “Transmission system associated with RAPP 7 & 8 Part-B” in Northern Region:

Asset-I: 50 MVAR Line reactor at Jaipur (South) in 400 kV D/C Kota-Jaipur (South) line (Part of 400 kV D/C Rapp- Jaipur TL) utilized as bus reactor at Jaipur (south) Sub-station, and



Asset-II: 400 kV D/C Kota-Jaipur (South) line along with associated bays at Kota and Jaipur (South) (part of RAPP-Jaipur (S) 400 kV D/C line with one ckt LILO at Kota).

- b. Asset-I and Asset-II were put under commercial operation on 5.3.2018 and 29.3.2019 respectively.
 - c. Transmission tariff for Asset-I and Asset-II for 2014-19 tariff period was determined by the Commission vide order dated 5.2.2020 in Petition No. 283/TT/2018.
 - d. Initial Spares on the basis of the capital cost of the project as a whole may be allowed.
 - e. As the generating unit associated with Asset-II under the scope of NPCIL was not ready, the Commission vide order dated 5.2.2020 in Petition No. 283/TT/2018, directed that till COD of RAPP-7&8, tariff of Asset-II shall be borne by NPCIL. The generating unit under the scope of NPCIL is still not ready and, therefore, bilateral billing is still being done to NPCIL.
 - f. Reply to Technical Validation letter has been filed vide affidavit dated 1.7.2021 wherein details of ACE, Forms-5, 12A and 12B and liability flow statement have been given.
 - g. No reply has been received from any of the Respondents.
3. After hearing the Petitioner, the Commission reserved order in the petition.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

